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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 177/9/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.01.2018**

Name of the Company: Manoharlal Santram Hiring Pvt. Ltd.
V/s.
Wind World India Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1. SHASHWAT SHUKLA

ADVOCATE

OPERATIONAL
CREDITOR

Sohr

2. ANIP A GANDHI

ADVOCATE

RES.

Ani A G

3. RASHID BOATWALA

ADVOCATE

RES.

Rashid

4.

ORDER

Learned Advocate Mr. Shashwat Shukla present for Operational Creditor/Petitioner.
Learned Advocate Mr. Anip Gandhi with Learned Advocate Mr. Rashid Boatwala
present for Respondent.

Both sides counsels represented that settlement talks are going on.

List the matter on 16.01.2018.

Manari
MANORAMA KUMARI
MEMBER JUDICIAL

Bikki
BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 09th day of January, 2018.